

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GRIP INFRASTRUCTURES PVT. LTD.

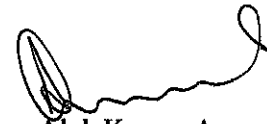
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Grip Infrastructures Private Limited
2.	Date of incorporation of corporate debtor	26/09/2014
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102DL2014PTC271964
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop-1, Plot-8, Gali No.-2, Nathu Colony Shahdara, Arora Atta Chakki, Delhi -110093
6.	Insolvency commencement date in respect of corporate debtor	3rd December, 2018 (order received on 19th December, 2018)
7.	Estimated date of closure of insolvency resolution process	16th June, 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Alok Kumar Agarwal Reg. No. IBBI/IPA-001/IP-P00059/2017-2018/10137
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana, 122002 Email: alok@insolvencyservices.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: C-100, Sector -2, Noida Uttar Pradesh 201301 Email: claims to be submitted at gripinfrastructure@ascgroup.in
11.	Last date for submission of claims	1st January, 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant Forms: Mentioned at Point 5 below; b) Details of Authorised Representatives – Not Applicable

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Grip Infrastructure Private Limited on 3rd December, 2018.
2. The creditors of Grip Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before 1st January, 2019 to the interim resolution professional at the address mentioned against entry No. 10.



3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [~~specify class~~] in Form CA. – **NOT APPLICABLE;**
5. The claims may be submitted in their specified forms. Form B – Operational Creditor (Other than Workmen/Employee); Form C – Financial Creditor; Form CA – Deposit Holders; Form D – Workmen/Employee; Form E – Authorised Representative of Workmen/Employee; and Form F – Other Creditors. Copy of the above Forms can be downloaded from <https://ibbi.gov.in/downloadform.html>
6. Submission of false or misleading proofs of claim shall attract penalties.

Date: December 25, 2018
Place: Delhi



Alok Kumar Agarwal
Interim Resolution Professional
IBBI/IPA-001/IP-P00059/2017-2018/10137

Alok Kumar Agarwal
(Insolvency Professional)
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